

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 213
(IB)-2240(ND)2019
IA-1552/2022

IN THE MATTER OF:

M/s. Hi Tech Resource Management Ltd. ... Applicant

Versus

M/s. Overnite Express Limited ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 13.05.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA, SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (JUDICIAL) HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Abhishek Parmar, Adv

ORDER

IA-1552/2022: Mr. Abhishek Parmar appears and accepts the notice on behalf of RP. In the course of hearing, Ld. Counsel appearing for the RP admits this fact that the claim of the Applicant Bank is reflected on the record of the Corporate Debtor and it also finds place in the information memorandum prepared by the RP. In the course of writing of the order, the Ld. Counsel appearing for the RP submits that the claim of the Applicant is reflected on the records but not in the information memorandum. Considering, this list on 10.06.2022.


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(HEMANT KUMAR SARANGI)
MEMBER (T)


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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)